

Central Administrative Tribunal  
Principal Bench

O.A. No. 2910/2002

**Hon'ble Shri Shanker Raju, Member(J)**

New Delhi, this the 9th day of December, 2002

(A)

Radhey Shyam Meena  
s/o Shri Rang Lal Meena  
r/o F-290, Shiv Durga Vihar  
(Suraj Kund), Faridabad.  
(Haryana). . . . . Applicant

(By Advocate: Sh. S.K.Gupta)

Vs.

1. Govt. of NCT of Delhi  
through Chief Secretary  
Delhi Secretariat  
IG Stadium, IP Estate  
New Delhi.
2. Secretary (Services)  
Govt. of NCT of Delhi  
Delhi Secretariat  
IG Stadium, IP Estate  
New Delhi.
3. Chief Fire Officer  
Delhi Fire Service  
Fire Headquarters  
Connaught Circus  
New Delhi.
4. Director  
Directorate of Education  
Old Secretariat  
Delhi. . . . . Respondents

**O R D E R (Oral)**

**By Shri Shanker Raju, M(J):**

Heard.

2. In pursuance of revised tentative seniority list of Grade-II (DASS) officials, applicant has put his objections which has been forwarded to respondents on 2.9.2002, and the same is yet to be finalised by the respondents. It is apprehend that the respondents may act on the tentative seniority list for further consideration for promotion, ignoring the objections of the applicant.

3. Ends of justice would be met if the present OA is disposed of at the admission stage by directing the respondents to finalise the objections put forth by the applicant through his representation dated 2.9.2002, before finalization of the seniority list of the cadre to which the applicant belongs, by a detailed and speaking order within one month from the date of receipt of a copy of this order. OA is accordingly disposed of. No costs.

(5)

4. Copy of this order be sent to respondents.

S. Raju  
(Shanker Raju)  
Member(J)

/rao/